

- under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1997-98 to 1999-2000 subject to certain conditions.
- (xlvii) S.O. No. 375 published in Gazette of India dated the 15th February, 1997 regarding exemption to "The Institute of Marketing & Management, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1996-97 to 1998-99 subject to certain conditions.
- (xlviii) S.O. No. 376 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Dakshineswar Ramakrishna Sangha Adyapeeth, Dakshineswar" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1995-96 to 1997-98 subject to certain conditions.
- (xlix) S.O. No. 377 published in Gazette of India dated the 15th February, 1997 regarding exemption to "Family Planning Association of India, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment Years 1993-94 to 1995-96 subject to certain conditions.
- (1) S.O. No. 331 published in Gazette of India dated the 15th February, 1997 regarding exemption to "The Amalgamated Tamil Nadu Shares of Post War Services Reconstruction Fund and Special Fund for Reconstruction and Rehabilitation of Ex-servicemen, Madras" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98 subject to certain conditions.
- [Placed in Library, See No. LT. 2047/97]
- (3) A copy of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) S.O. 158(E) published in Gazette of India dated the 1st March, 1997 together with an explanatory memorandum seeking to appoint the 1st March, 1997 as the date on which amendments to the Central Excise Tariff Act, 1985 shall come into force.
- (ii) The Central Excise (Second Amendment) Rules, 1997 published in Notification No. G.S.R. 145 E) in Gazette of India dated the 12th March, 1997, together with an explanatory memorandum.
- (iii) G.S.R. 166(E) published in Gazette of India dated the 21st March, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 4/97-CE.
- dated the 1st March, 1997.
- (iv) G.S.R. 172(E) published in Gazette of India dated the 25th March, 1997 together with an explanatory memorandum making certain amendments in the Notification No. 4/97. CE, dated the 1st March, 1997.
- (v) G.S.R. 191(E) published in Gazette of India dated the 1st April, 1997, together with an explanatory memorandum regarding exemption and clearance for home consumption of the excisable goods of the description as mentioned in the Notification from so much of the duty of excise leviable thereon as is in excess of the amount specified in the Notification against such clearances.
- (vi) G.S.R. 204(E) published in Gazette of India dated the 9th April, 1997 together with an explanatory memorandum regarding exemption to lac from the whole of the duty of excise leviable thereon.
- (vii) G.S.R. 211(E) published in Gazette of India dated the 10th April, 1997 together with an explanatory memorandum making certain amendments in certain Notifications mentioned in the Notification.
- [Placed in Library, See No. LT. 2048/97]
- (4) A copy of the Monopolies and Restrictive Trade Practices Commission (Group 'A' and Group 'B' posts) Recruitment Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 31 in Gazette of India dated the 18th January, 1997 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- [Placed in Library, See No. LT. 2049/97]
- (5) A copy of the Companies (Acceptance of Deposits Amendment) Rules, 1997 (Hindi and English versions) published in Notification No. G.S.R. 155(E) in Gazette of India dated the 19th March, 1997, under sub-section (3) of section 642 of the Companies Act, 1956.
- [Placed in Library, See No. LT. 2050/97]

12.03 hrs.

## MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following two messages from Rajya Sabha regarding the Appropriation (No. 3) Bill, 1997 and the Finance Bill, 1997:—

- (i) "In accordance with the provisions of sub-rule (6)

of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2) Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 6th May, 1997 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said bill."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1997 which was passed by the Lok Sabha at its sitting held on the 9th May, 1997 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.03 ¼ hrs.

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**Ninth Report**

[English]

SHRIMATI SHEELA GAUTAM (ALIGARH): I beg to present the Ninth Report (Hindi and English Versions) of the Committee on Private Members' Bills and Resolutions.

**COMMITTEE ON PUBLIC UNDERTAKINGS**

**Minutes**

12.03 ½ hrs.

[Translation]

SHRI P.R. DASHMUNSI (HAWRA): I beg to lay the minutes of the sittings related to rules of procedures of committee on Public Undertakings (1996-97) and miscellaneous matters.

**COMMITTEE ON PETITIONS**

**Third Report**

12.03 ¾ hrs.

[English]

SHRI DILEEP SANGHANI (AMRELI): I beg to present the Third Report (Hindi and English versions) of the Committee on Petitions.

**COMMITTEE ON PAPERS LAID ON THE TABLE**

**Second Report and Minutes**

12.04 hrs.

[English]

SHRI PINAKI MISHRA (PURI): I beg to present the Second Report (Hindi and English versions) of the Committee on Papers Laid on the Table (1996-97) and minutes relating thereto.

12.04 ¼ hrs.

**STANDING COMMITTEE ON SCIENCE AND  
TECHNOLOGY, ENVIRONMENT AND FORESTS**

**Fifty-first and Fifty-second reports**

[English]

SHRI N.K. PREMCHANDRAN (QUILON): I beg to lay the Fifty-first and Fifty-second Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on the Demands for Grants (1997-98) of the Departments of Biotechnology and Scientific and Industrial Research, respectively.

12.04 ½ hrs.

[English]

**MOTION RE: THIRTEENTH REPORT OF  
BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SHRIKANTA JENA): I beg to move:-

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 13th May, 1997."

MR. CHAIRMAN: Motion moved:

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 13th May, 1997."

[Translation]

SHRI ATAL BIHARI VAJPAYEE (LUCKNOW): Madam Chairman, The Minister of Parliamentary Affairs has given minutes of next agenda. The minutes reflect that the Govt. do not have any legislative business. The Govt. is wasting its own time as well as the time of the Hon'ble Members of Parliament.

Madam Chairman, to discuss the policy on sports is good, but we should not make a joke of this House. When